

**KARNATAKA ACT NO. 51 OF 2017**

(First Published in the Karnataka Gazette Extra-ordinary on  
the 18th day of December, 2017)

**THE KARNATAKA URBAN DEVELOPMENT AUTHORITIES  
(AMENDMENT) ACT, 2017**

(Received the assent of the Governor on the 16<sup>th</sup> day of December, 2017)

An Act further to amend the Karnataka Urban Development Authorities Act, 1987.

Whereas it is expedient further to amend the Karnataka Urban Development Authorities Act, 1987 (Karnataka Act 34 of 1987), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty eighth year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Urban Development Authorities (Amendment) Act, 2017.

...(2) It shall come into force at once.

**2. Amendment of section 36.-** In the Karnataka Urban Development Authorities Act, 1987 (Karnataka Act 34 of 1987), in section 36,-

(i) in sub-section (1), for the words and figures "of the Land Acquisition Act, 1894" the words and figures "of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted;


(ii) in sub-section (2), for the words, brackets and figures "sub-section (2) of section 50 of the Land Acquisition Act, 1894", the words, brackets and figures, "sub-section (2) of section 95 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted; and

(iii) in sub-section (3), for the words and figures "section 16 of the Land Acquisition Act, 1894", the words and figures, "section 23 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013" shall be substituted.

The above translation of ಕರ್ನಾಟಕ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರಿಗಳ (ತಿದ್ದುಪಡಿ) ಅಧಿನಿಯಮ, 2016 (2017ರ ಕರ್ನಾಟಕ ಅಧಿನಿಯಮ ಸಂಖ್ಯೆ : 51) be published in the official Gazette under clause (3) of Article 348 of the Constitution of India.

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**VAJUBHAI VALA**  
**GOVERNOR OF KARNATAKA**

By Order and in the name of  
the Governor of Karnataka,



..... **(K.DWARAKANATH BABU)**  
Secretary to Government  
Department of Parliamentary Affairs